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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

DA 242/93 and MA 328 pg

Öt. of Order:28-6-93.

Voleti Krishna Mohan Gandhi

Vs.

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...Applicant

- The Secretary to Govt. of India, Ministry of Communications, Parliament Street, New Delhi.
- The Director General, Dept. of Posts, Dak Tar Bhavan, Parliament Street, New Delhi-110 001.
- The Chairman, Dept. of Posts, Dak Tar Bhavan, Parliament Stree, New Delhi-110 001.
- 4. The Chief Fost Master General, A.P., Dak Sadan, Hyd-1.
- The Post Master General, A.P., Northern Region, Visakhapatnam.
- 6. The Sr.Supdt. of Post Offices, Amalapuram Divn. Amalapuram-533 201.
- 7. The Sub-Divisional Inspector (Posts),
 Amalapuram Sub Division, Amalapuram-533 201.
- 8. The Director General, Dept. of Telecommunications, Sanchar Bhavan, New Delhi-110 001.
- 9. The Chairman, Telecommunications Board, Sanchar Bhavan, New Delhi-110 001.
- 10. The Chief General Manager, Telecommunications, A.P., Door Sanchar Bavan, Hyd-1.
- 11. The Director, Talegraph Traffic, A.P., Vasant Vihar Compound, Abids, Hyd.1.
- 12. The Supdt., Telegraph Traffic Division, Rajahmundry-533 104.
- 13. The Assistant Superintendent, Telegraph Traffic, D.T.O., Amalapuram-533 201.

••••Respondents

Counsel for the Applicant : Shri U.R.S.Gurupadam

Counsel for the Respondents : Shri N.V.Ramana, Addl.CGSC

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CORAM:

THE HCN'BLE SHRI A.B.GCRTHI : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MIMBER (3)

(Order of the Divn. Bench delivered by Hon'ble Shri A.B.Gorthi, Member (A)).

The applicant joined Uppudi Branch Fost Office as Extra Departmental Packer under Amalapuram H.O. on 27-2-79. He was transferred to Mummidivaram as E.D.Messenger on 10-10+85. Uhile he was working at Mummidivaram he was sent on deputation to the Telegraph Branch. The Telegraph Branch of combined sub post office at Mummidivaram was separated with the formation of Telecom Centre at Mummidiveram on 24-8-92. Vide order dt.21-8-92 the applicant was directed to report for duty at Telecom Centre, Mummidivaram on 24-8-92 on deputation pasis for a period of sixmonths or until vacancy arises on postal side. While on deputation on Telegraphic Branch, the applicant was working for eight hours per day. While he was continued to function at Telegraphic Centre, he was directed to report Dontikurru Branch Post Office as E.D.D.A. The applicant's contention is that in the new post he would be required to work only for three hours per day and that this adversely effects his Career interest. His prayer therefore is that either be should be allowed to continue at the Telecom Centre or be given a suitable assignment where he could work for atleast eight hours a day.

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- heard Shri U.R.S.Gurupadam, counsel for the applicant and Shri N.V.Ramana, counsel for the Respondents at length on the merits of the case as also on the points raised in the MA.283/93. In the said M.A. his prayer has been made for an interim relief to the effect that the applicant should be allowed to continue as E.D.Telegraph Messenger at the Telecom Centre till the case is finally settled.
- the applicant initially working for five hours a day as E.D.

 Packer and thereafter he was working at Telecom Centre

 where he was preforming duty for eight hours a day. With

 the impugred order of his transfer to Dontikurru Branch

 Post Office, he found that he will be required to perform

 duty for three hours a day only whereas several other employees

 junior to him in service are given placement under Amalapuram

 H.O., where they are performing work for more than three

 hours. He therefore feels that his transfer to Dontikurru

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 is not just ##fair.
 - 4. Sri N.V.Ramana, counsel for the Respondents contends that the applicant was sent to Telecom Centre merely on deputation and that he had no right to demand that he should continued to be on deputation with the Telecom Centre. At Dontikurru Branch Post Office the applicant would be required

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Copy to:-

- 1. The Secretary to Govt. of India, Ministry of Communications, Parliament Street, New Delhi.
- 2. The Director General, Department of Posts, Dak Tar Bhavan, Parliament Street, New Delhi-001.
- 3. The Chairman, Department of Posts, Dak Ter Shavan, Parliament Street, New Delhi-801.
- 4. The Chief Post Master General, A.P., Dak Bhavan, Hyd-1.
- 5. The Postmaster General, A.P. Northarn Region, Visakhapatnam.
- 6. The Sr. Supdt of Post Offices, Amalapuram Division, Amalapuram
- 7. The Sub-Divisional Inspector (Posts), Amalapuram Sub Division, Amalapuram-201.
- 8. The Director General, Department of Telecommunications, Sanchar Bhavan, New Delhi-001.
- 9. The Chairman, Telecommunications Board, Sanchar Bhavan, New Delhi-001.
- 10. The Chief General Manager, Telecommunications, A.P.Door Sanchar Bhavan, Hyd-1.
- 11. The Director, Telegraph Traffic, A.P. Vasant Vihar Compound, Abids, Hyd-1.
- 12. The Sundt., Telegraph Traffic Division, Rajahmundry, 104.
- 13. The Assistant Superintendent, Telegraph Traffic, D.T.O. Amalapuram-201.
- 14. One copy to Sri. U.R.S. Gurupadam, advocate, 16-9-831/12-A Sarojininagar, Hyd.
- 15. One copy to Sri. N.V. Ramana, Addl. CGSC, CAT, Hyd.
- 16. One spare copy.

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L to perform whatever duty available there.

The learned counsel for the applicant states that the applicant will be willing to be placed anywhere in Amalapuor or more ram Sub-Division where there is five hours/work available.

In view of this submission and in view of the fact that there are several others junior to him in service working elsewhere in Amalapuram Sub Division are performing more than three hours work, we deem it fit and proper to dispose of this application with a direction to respondents to appoint in any available vacancy where there is work to the extent of five hours per pay. The request of the applicant for continuing as Telegraph Messenger in the Telecom Centre Mummidivaram is hereby rejected but it is open to the Respondents to keep him there till they found a proper place for him as directed above.

6. The Original Application and the Miscellaneous Appli
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L. cation is disposed of as indicated above. There will be no
order as to costs.

T. (Randrasekhar REDDY)

Member (J)

(A.B.GORTHI) Member (A)

Dated: 28th June, 1993. Dictated in Spen Court.

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Dy Registron (Juldi).

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

THE HON BLE MR. JUSTICE V.NEELADRI RAO VICE CHAIRMAN

AND

THE HON BLE MR. R. BALASUBRAMANIAND:

MEMBER (ALMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY: MEMBER (JULL)

DATED:

28761

-1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

in___

O.A.No.

242/93

T.A.No.

W.P.No

Admitted and Interim directions issued.

Allowed.

Disposed of with directions Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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